

DIVISION BENCH

ITEM NO.111

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.45/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 9th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	CHUMKIKAR (DIRECTOR OF ONEWAY OVERSEAS EDUCATION PVT. LTD.) V/S ROC, UP
UNDER SECTION	252(3) OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Gaurav Dwivedi, Adv. : *For the Petitioner*
- Sh. Shivendra Bahadur Singh, CGSC : *For the ROC*
- Sh. Krishna Agarwal, Sr. S.C. : *For the I.T. Deptt.*

ORDER

Ld. Counsels representing the parties are present.

- 1.** Ld. Counsel representing the ROC seeks and is granted two weeks time to file the reply. Let the same be filed positively within the aforesaid stipulated period by serving an advance copy to the opposite side.
- 2.** The report on behalf of the Income Tax Department has already been filed. Ld. Counsel representing the Petitioner however states that he is not in the receipt of the copy of the report of Income Tax Department. Let the same be supplied to the Ld. Counsel representing the Petitioner within a period of one week.
- 3.** The petitioner if required, may file rejoinder to the report of ROC as well as of Income Tax Department before the next date of hearing.
- 4.** Let the matter be adjourned for further hearing on 13th June, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

9th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*